

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.194/MP/2021

- Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 and in terms of order dated 12.6.2019 in Petition No.118/MP/2018 for grant of compensation on account of change in allocation of Mines for supply of coal.
- Date of Hearing : **22.9.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : TRN Energy Private Limited (TEPL)
- Respondents : Paschimanchal Vidyut Vitran Nigam Limited and 7 Ors.
- Parties Present : Ms. Akanksha Ingole, Advocate, TEPL
Shri Shashwat Dubey, Advocate, TEPL
Shri Sitesh Mukherjee, Advocate, UP Discoms
Shri Abhishek Kumar, Advocate, UP Discosm
Shri Nived Veerapaneni, Advocate, UP Discoms
Shri Shubham Mudgil, Advocate, UP Discoms
Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL

Record of Proceedings

When the matter was called out for the hearing, learned counsel for the Petitioner prayed for pass-over of the matter on the ground of arguing counsel being pre-occupied in a matter before another forum. However, learned counsel appearing on behalf of Respondents, UP Discoms, submitted that since there is a heavy cause list, no purpose would be served to pass over the matter. Considering the prayers of the learned counsels the parties for an adjournment, the Commission adjourned the matter.

2. The Petition will be listed for hearing on **22.12.2023**.

By order of the Commission

**SD/-
(T.D. Pant)
Joint Chief (Law)**